

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O. A. NO. 941/2001

New Delhi this the 18th day of April, 2001.  
HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN  
HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

Shri S.C. Verma  
S/o Shri Pirthi Singh  
Assistant Director (Horti) CPWD  
R/o G-551 Srinivasupuri  
New Delhi.

... Applicant

( By Advocate Sh.S.R.Singh)

-versus-

Union of India and others through

1. The Secretary  
Central Public Works Department  
Ministry of Urban Development  
Affairs and Estate  
New Delhi-110 001.

2. The Director General  
The Directorate General of Works  
Central Public Works Department  
Ministry of Urban Development  
Affairs and Estate  
Nirman Bhawan, New Delhi-110001.

3. Shri Vijay Kumar  
Deputy Secretary (Admn. I)  
Directorate General of Works  
C.P.W.D., Nirman Bhawan  
New Delhi-110 001.

4. Shri Mahendra Kumar  
Dy. Director of Admn. I  
Directorate General of Works  
C.P.W.D. Nirman Bhawan  
New Delhi-110 001.

4. Shri R.N.S.Tyagi  
Head of the Department  
Director (Horticulture)  
C.P.W.D., I.P.Bhawan  
New Delhi-110 001. .... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

In disciplinary proceedings conducted against

(3)

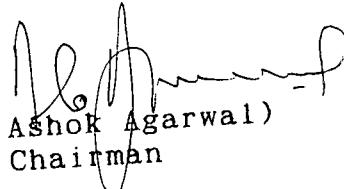
the applicant, a penalty of reduction of pay by 2 stages for a period of 2 years with a direction that no increment will be allowed to him during the period of reduction and upon expiry of the period, reduction will have the effect of postponing his future increments was imposed upon him by the disciplinary authority by an order passed on 20.9.2001 at Annexure A-I. Aforesaid order has been impugned by the applicant in the present OA. Being aggrieved by the aforesaid order of penalty, applicant on 1.11.2000 at Annexure A-XI has submitted his appeal to the Director General, the Directorate General of Works, C.P.W.D., respondent No.2 herein. No decision has so far been taken on the said appeal. Applicant has also sent in a legal notice on 1.2.2001 at Annexure A-XII. No decision thereon also has so far been taken.

2. In view of the aforesaid facts, we find that the interests of justice will be duly met by disposing of the present OA at this stage itself even without issuance of notices by directing respondents 1 and 2 to give their decision on the aforesaid appeal at Annexure A-XI and a reply to the legal notice at Annexure A-XII to the applicant expeditiously and in any event within a period of three months from the date of service of a copy of this order. We direct accordingly.

*W.L.*

3. Present OA is disposed of in the aforesated  
terms.

  
(S.A.T. Rizvi)  
Member (A)

  
(Ashok Agarwal)  
Chairman

/sns/